

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.6194 of 2018**

1. Satyanand Mohan Raju
2. Shivram Mohan Raju Petitioners.

-Versus-

1. The State of Jharkhand
2. The Deputy Commissioner, East Singhbhum.
3. The Land Reforms Deputy Collector, East Singhbhum.
4. Circle Officer, Sakchi, East Singhbhum.
..... Respondents.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Arbind Kumar, Advocate
For the State : Mr. Ravi Prakash Mishra, A.C. to A.A.G.II

Order No.08

Date: 06.09.2021

This case is taken up through video conferencing.

Mr. Arbind Kumar, learned counsel for the petitioners, prays for withdrawal of the present writ petition.

Mr. Ravi Prakash Mishra, learned A.C. to A.A.G.II, has no objection.

In view of the aforesaid prayer of the learned counsel for the petitioners, this writ petition is dismissed as withdrawn.

(Rajesh Shankar, J.)

Sanjay/